

(e) Doordarshan telecasts only those films and programmes which are suitable for family viewing. In order to ensure this, the films certified by the Censor Board of Film Certification for universal screening only are telecast on Doordarshan. Further, all the programmes only are telecast on Doordarshan are previewed before telecast by in-house committees of Doordarshan to ensure that they conform to the Broadcasting and Commercial Advertising Code of Doordarshan.

[English]

Blue Coloured Uniform to SC's Childrens

1882. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government are aware of the recent decision of the State Government of Maharashtra to give blue coloured uniform to the children belonging to scheduled castes as against standard white and Khaki uniform given to upper caste children.

(b) if so, whether crores of rupees worth of uniform were procured and were being distributed when the public outcry forced the authorities to spend the money.

(c) if so, the details thereof;

(d) whether the Union Government have enquired as to and at what level was the decision taken.

(e) if so, the outcome thereof; and

(f) the action taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (f). The Government of Maharashtra has been since 1979 implementing the scheme of free supply of uniforms to the students belonging to SC/ST category from 1st to 4th standard in Zila Parishad Primary Schools. The State Government has not prescribed any particular colour or type of uniform for the students in primary schools of the Zila Parishad. However, by and large the boys wear Khaki pant and white shirt and girls wear blue skirt and white blouse as school dresses. The colour of Uniform supplied to SC/ST students free of cost was also alike.

The State Government decided to prescribe blue pant/sky blue shirt for the boys and blue skirt/sky blue blouse for girls w.e.f 1995-96 on the Ground that white coloured dresses are difficult to maintain in rural area. The decision was taken in a meeting chaired by Minister of Rural Development and attended by Secretary Education Deptt., Secretary Rural Development and representatives of industries Deptt.

Although there was no intention of differentiating students between backward and non-backward classes, however in view of the misunderstanding among some sections of society the decision was withdrawn by the State Government from 6.6.1996.

This State Government has now decided to distribute khaki pant/white shirt and blue skirt/white blouse to the

SC/ST students in Zila Parishad school under the scheme, in future.

[Translation]

Removal of G.M. Telephones, Lucknow

1883. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the complaints on the basis of which the General Manager, Telephones, Lucknow was removed;

(b) if so, the details thereof; and

(c) the steps taken/being taken to improve the telephone system in Lucknow?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b) posting/transfer orders of Telecom. officers are issued from time to time in order to achieve optimum efficiency in the Telecom. services. Recently on such order was issued in respect of General Manager, Lucknow on 27.06.96.

(c) The following measures to improve Telephone services in Lucknow are being taken :

- (1) Induction of new technologies in the network.
- (2) Replacement of old and life-expired exchanges.
- (3) Upgradation of outdoor plant
- (4) Computerisation of services (Fault Control Services)
- (5) Monitoring of the performance of exchanges at higher level.
- (6) Refresher training for the staff for improving the skill.
- (7) Induction of digital microwave and optical fibre systems in the local network.

Development of Hot water springs

1884. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of TOURISM be pleased to state

(a) whether the Government propose to develop Bhim Bandh-Hot Water Spring and Rishi Kund Hot Water Spring in Monghyr district of Bihar as tourists spots; and

(b) if so, the time by which these are likely to be developed?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) and (b) Development of Tourist Spots is primarily the responsibility of the State Government. The Department of Tourism provides funds for specific proposals received from State/Union Territories Government as per the guideline and based on merits, intense priority and availability of funds. The department

of Tourism, sanctioned Rs.16.88 lakhs during 1991-92 for the construction of a tourist complex at Monghyr.

T.V. Transmitter Projects in Bihar

1885. SHRI PITAMBAR PASWAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of projects for setting up of T.V. Transmitters completed so far and the number of pending projects in Bihar, locationwise;

(b) the time by which the pending projects are likely to be commissioned; and

(c) the details of the new T.V. Transmitters proposed to be set up in the State, location-wise?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (c). Whereas 42 TV transmitters of varying power are presently operational in Bihar, with a view to further augment TV service in the State, 7 additional Low Power TV transmitters, one each at Noamundy, Kodarma, Phoolparas, Saraikela, Lakhisarai, Mushabani and Sikandara, and 2 VLPTs at Garhwa and Simdega are presently under implementation. Of these, the LPTs at Noamundy and Phoolparas are technically ready and would be commissioned as soon as staff sanctions for the same are received and the remaining projects are expected to be made ready in about two years time. Besides, the existing LPTs at Motihari, Jamshedpur and Deogarh are envisaged to be upgraded to High Power transmitters and, also, additional LPTs are envisaged to be set up at Qasba, Rosera, Boudh Gaya and Jhumri Talaya subject to availability of resources and other infrastructural facilities.

12.00 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the Commission of Railway Safety for 1994-95 and Review on the working and Annual Report of Indian Airlines Limited, New Delhi for 1994 etc.

[English]

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : Sir, I beg to lay on the Table-

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the 1994-95, under section 10 of the Railways Act, 1989.

[Placed in Library, See No. LT-162/92]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1996:—

(i) Statement regarding Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the period from the 1st March, 1994 to 31st March, 1994.

(ii) Annual Report of the Indian Airlines Limited, New Delhi for the period from the 1st March, 1994 to the 31st March 1994, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT-163/96]

Detailed Demands for Grants of the Ministry of Food for 1996-97

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : Sir, I beg to lay on the Table -

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1996-97.

[Placed in Library, See No. LT-164/96]

Detailed Demands for Grants of the Ministry of Steel for 1996-97 etc.

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : Sir, I beg to lay on the Table-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1996-97.

[Placed in Library, See No. LT-165/96]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No.21 of 1995) (Commercial)—Steel Authority of India Limited (Rourkela Steel Plant), under article 151(1) of the Constitution.

[Placed in Library, See No. LT-166/96]

12.01 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the